

12.28 hrs.

ENEMY PROPERTY BILL*

बालिग्य मंत्री (श्री विनेश सिंह) : मैं आप की अनुमति से प्रस्ताव करता हूँ कि भारत प्रतिरक्षा नियम, 1962 के अधीन भारत के शत्रु सम्पत्ति अभिरक्षक में निहित शत्रु सम्पत्ति के निरन्तर निहित रखने तथा तत्सम्बन्धी विषयों के लिये उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the continued vesting of enemy property vested in the Custodian of Enemy Property for India under the Defence of India Rules, 1962, and for matters connected therewith."

The motion was adopted.

श्री विनेश सिंह : मैं विधेयक को पेश करता हूँ :

STATEMENT RE. ENEMY PROPERTY ORDINANCE

बालिग्य मंत्री (श्री विनेश सिंह) : मैं लोक-सभा के प्रक्रिया तथा कार्यसंचालन सम्बन्धी नियमों के नियम 71(1) के अन्तर्गत शत्रु सम्पत्ति अध्यादेश, 1968 द्वारा तुरन्त विधान बनाने के कारण बताने वाले व्याख्यात्मक विवरण की एक प्रति सभा पटल पर रखता हूँ।

[Placed in Library. See No. LT-1462/68].

12.29 hrs.

INTER-STATE WATER DISPUTES (AMENDMENT) BILL*

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): I beg to move for leave to introduce a Bill further to amend the Inter-State Water Disputes Act, 1956.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Inter-State Water Disputes Act, 1956."

The motion was adopted.

DR. K. L. RAO: I introduce the Bill.

12.29½ hrs.

UNION TERRITORIES (SEPARATION OF JUDICIAL AND EXECUTIVE FUNCTIONS) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Sir, certain changes in the names of Members have been suggested to me. If the House has no objection, I will move it with the substituted names.

MR. DEPUTY-SPEAKER: Yes.

SHRI VIDYA CHARAN SHUKLA: I beg to move:

"That the Bill to provide for the separation of judicial and executive functions in Union territories, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this House, namely:—

Shri Jahan Uddain Ahmed,
Shri M. Deiveekan, Shri
Sanjibhai Rupjibhai Delkar, Shri

*Published in Gazette of India, Extraordinary, Part II, Section 2, dated 26-7-68.

introduced with the recommendation of the President

[Shri Vidya Charan Shukla]

K. R. Ganesh, Shri Ram Swarup Vidyarthi, Shri K. M. Koushik, Hazi Lutfaj Haque, Shri Shri Chand Goyal, Shri Vikram Chand Mahajan, H. H. Maharja Manikya Bahadur of Tripura, Shri M. Meghachandra, Shri V. Viswanatha Menon, Shri P. M. Sayeed, Shri Dwaipayan Sen, Shri N. Sethuramane, Shri Janardan Jagannath Shinkre, Shri Pravinsh Natavarsinh Solanki, Dr. A. G. Sonar, Shri Krishna Dev Tripathi, Shri Ram Sewak Yadav, Shri Y. B. Chavan, Shri Vidya Charan Shukla, and

11 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

SHRI C. C. DESAI (Sabarkantha): On a point of order. I want to know why these changes were made. We were asked to make our own proposals and we submitted the names. Why is he making those changes?

MR. DEPUTY-SPEAKER: The hon. Member may take up this matter with the Minister of Parliamentary

Affairs. We are not concerned with that matter now.

Now I shall put the motion to the vote of the House.

The question is:

"That the Bill to provide for the separation of judicial and executive functions in Union territories, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this House, namely:—

Shri Jahan Uddin Ahmed, Shri M. Deiveekan, Shri Sanjibhai Rupjibhai Delkar, Shri K. R. Ganesh, Shri Ram Swarup Vidyarthi, Shri K. M. Koushik, Hazi Lutfaj Haque, Shri Shri Chand Goyal, Shri Vikram Chand Mahajan, H. H. Maharja Manikya Bahadur of Tripura, Shri M. Meghachandra, Shri V. Viswanatha Menon, Shri P. M. Sayeed, Shri Dwaipayan Sen, Shri N. Sethuramane, Shri Janardan Jagannath Shinkre, Shri Pravinsh Natavarsinh Solanki, Dr. A. G. Sonar, Shri Krishna Dev Tripathi, Shri Ram Sewak Yadav, Shri Y. B. Chavan, Shri Vidya Charan Shukla, and

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that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

12.33 hrs.

RICE-MILLING INDUSTRY (REGULATION) AMENDMENT BILL

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): On behalf of Shri Jagjivan Ram, I beg to move:

"That the Bill to amend the Rice-Milling Industry (Regulation) Act, 1958, as passed by Rajya Sabha, be taken into consideration."

This is one of the least controversial measures with which we have come before this House. As the House is well aware, we have already the Rice-Milling Industry (Regulation) Act of 1958 which is in force at the moment and which has been operating for the last few years. On the basis of the experience of the last few years we find now that there is a need, in consonance with public policy, to bring about some changes in the existing law.

When the old Act was enacted, the main purpose was to provide some safeguards to the hand-pounding industry from the point of view of employment. But now, as you are all well aware, we are trying to see that the problem of food is attacked from various angles. Food production has mainly two angles: one is production and the other is processing, storage, etc.

In our country paddy is a very important crop. Almost half of our

production or slightly less than half of our production is that of paddy. But unfortunately in regard to paddy, the processing facilities which are available in our country are not completely satisfactory. Most of the existing rice mills are outmoded small mills. We have, according to the information available with us, about 45,000 or 50,000 rice mills in our country, but most of them are hullers most of them are just adjuncts to dal mills, power mills, pumping sets, etc. The machinery which is used to process rice is outmoded, the technology is outmoded, and as a result of that, the output, the recovery, which we get is so low so poor, that considerable quantities of valuable rice is lost in the process. It is in our national interest to see that such valuable food is not allowed to be lost simply for lack of inadequate processing facilities in our country or for lack of modern factories in our country. This is one of the main aspects in the light of which the hon. members should look to the provisions of this Bill.

In the existing Act there is no provision for giving preferential treatment to the mills of the public sector or to the mills organised by the farmers in the co-operative sector. This Bill makes a specific provision for giving preference in granting permits to a government company or a corporation owned or controlled by the government over every other applicant; and to a farmers' co-operative society over every other applicant, not being a government company or a corporation owned or controlled by the Government. So, one of the purposes of this Bill is to see that the cooperative sector mills of the farmers as well as the public sector organisations are given preference in regard to grant of permit, etc.

Another important provision with which I have come before this House is in regard to the existing provisions of punishment.